ITEM NO.38+53 COURT NO.11 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).38682-38683/2026

[Arising out of impugned final judgment and order dated 21-08-2026 in WRITC No. 19358/2025 05-10-2026 in CMCA No. 6/2026 passed by the High Court of Judicature at Allahabad]

TARUN GUPTA & ORS. Petitioner(s)

VERSUS

RAJENDRA KUMAR AGARWAL & ORS. Respondent(s)

IA No. 341234/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 341233/2026 - EXEMPTION FROM FILING O.T.
IA No. 341235/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

WITH

ITEM 53

SLP (C) No.40317/2026 (XI)

IA No. 356217/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 356212/2026 - EXEMPTION FROM FILING O.T.

WITH

Diary No(s). 69626/2026 (XI)

IA No. 356377/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 356375/2026 - EXEMPTION FROM FILING O.T.
IA No. 356374/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)
IA No. 356382/2026 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES

Date : 20-11-2026 These matters were called on for hearing today.

Signature Not Verified
Digitally signed by MINI
Date: 2026.11.20 16:38:48 IST
Reason:

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For Petitioner(s) Mr. Kavin Gulati, Sr. Adv.

Mr. Ashish Choudhury, AOR
Mr. Siddhant Singh, Adv.
Mr. Mohith Sivakumar, Adv.
Mr. Rahul Jain, Adv.
Ms. Prachi Grover, Adv.
Mr. Abhishek Arora, Adv.
Ms. Mehjabin Ansari, Adv.

Mr. Rana Mukharjee, Sr. Adv.
Mr. Shaurya Sahay, AOR
Ms. Sharvi Sharma, Adv.
Ms. Oindrila Sen, Adv.
Mr. Aman Jaiswal, Adv.
Ms. Akanksha Pandey, Adv.

Ms. Christi Jain, AOR
Mr. Sushil Kumar Jain, Sr. Adv.
Mr. Puneet Jain, Sr. Adv.
Ms. Akriti Sharma, Adv.
Mr. Om Sudhir Vidyarthi, Adv.
Mr. Aditya Jain, Adv.
Mr. Siddharth Jain, Adv.
Ms. Bhavya Singh Naruka, Adv.
Mr. Yogit Kamat, Adv.

For Respondent(s) Mr. Dama Seshadari Naidu, Sr. Adv.
Ms. Shreya Gupta, Adv.
Mr. Rohit Amit Sthalekar, AOR
Mr. Manav Kaushik, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. In diary No.69626/2026 permission to file Special Leave Petition is granted.

2. Issue notice to the respondent(s), however, proceedings pending under the relevant provision of UP Regulation of Urban Premises Tenancy Act, 2021 (U.P. Act No 16 of 2021), shall not be dismissed as not maintainable or abated, on account of the impugned order, during pendency of this Special Leave Petition.

3. Mr. Dama Sheshadri Naidu, appearing on caveat on

behalf of respondent(s) accepts notice.

4. List the matter(s) on 12.01.2027.

5. Issue formal notice to the remaining respondent(s), if any.

6. In addition, service through dasti mode is permitted.

(MINI)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)